

Central Administrative Tribunal
Principal Bench: New Delhi

OA No.41/90

New Delhi this the 7th Day of July, 1994.

Sh. N.V. Krishnan, Vice-Chairman (A)
Smt. Lakshmi Swaminathan, Member (J)

Shri Avdesh Kumar Chaturvedi
and 163 others as per memo
of parties,
c/o Sh. B.S. Maine, Advocate,
240 Jagriti Enclave,
Vikas Marg Extn.
Delhi-110 092.

...Applicants

(By Advocate Sh. B.L. Madhok, proxy counsel for Sh.B.S.
Mainee, Advocate)

Versus

Union of India through:

1. The Chief Electrical Engineer,
Railway Electrification
Allāhabad.
2. The Dy. Chief Project Manager
Railway Electrification
Mathura.
3. The Senior Store Officer,
Railway Electrification
Mathura.

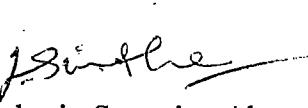
...Respondents

(None for the respondents)

ORDER(ORAL)

Hon'ble Mr. N.V. Krishnan:-

When the case was taken up today for final hearing, the learned counsel intimated that the applicants desire to withdraw the application and seek permission therefor. Accordingly, the permission is granted and the application is dismissed, as having been withdrawn. No costs.


(Smt. Lakshmi Swaminathan)
Member(J)

'Sanju'


(N.V. Krishnan)
Vice-Chairman